

**HIGH COURT OF DELHI AT NEW DELHI**

No. 180/Rules/DHC

Dated: 26.05.2026

**PRACTICE DIRECTION**

In compliance of the directions passed by Hon'ble the Supreme Court of India vide Judgment dated 15.12.2025 in the Criminal Appeal No(s). 2973 of 2023 titled "*Manojbhai Jethabhai Parmar (Rohit) Versus State of Gujarat*", and on the recommendations of '*Rules Committee under section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS-2023) and all other criminal statutes and jurisdictions*', Hon'ble the Chief Justice has been pleased to issue the following Practice Directions for information and compliance by all concerned:-

*"1. The Judgment rendered by the Criminal Courts in the Criminal Petitions and the Criminal Trials shall have a list of witnesses, Documents exhibited and material objects produced and exhibited at the end in tabulated charts.*

*2. These Charts shall form an appendix giving the list of Prosecution Witnesses, Defence Witnesses, Court Witnesses, Prosecution Exhibits, Defence Exhibits, Court Exhibits and Material Objects. The same shall be as per **FORM 'A'** appended to this Practice Direction.*

*3. In complex cases, such as conspiracies, economic offences or trials involving voluminous oral or documentary evidence, where the number of witnesses or documents is unusually large, the trial Court may prepare charts only for the material, relevant, and relied-upon witnesses and documents, clearly indicating that the chart is confined to such items.*

Theses Practice Directions shall come into force with immediate effect.

By Order

**Sd/-  
(ARUN BHARDWAJ)  
REGISTRAR GENERAL**

**(CRIMINAL CASES)**

**LIST OF PROSECUTION/DEFENCE/COURT WITNESSES**

**A. PROSECUTION**

<b>WITNESS NO.</b>	<b>NAME OF WITNESS</b>	<b>DESCRIPTION/ ROLE OF THE WITNESS  (INFORMANT, EYE-WITNESS, INVESTIGATING OFFICER/POLICE WITNESS, EXPERT WITNESS, MEDICAL JURIST/DOCTOR, PANCH WITNESS, OTHER WITNESS ETC.)</b>
<b>PW1</b>		
<b>PW2</b>		

**B. DEFENCE WITNESSES, IF ANY:**

<b>WITNESS NO.</b>	<b>NAME OF WITNESS</b>	<b>DESCRIPTION/ ROLE OF THE WITNESS</b>
<b>DW1</b>		
<b>DW2</b>		

**C. COURT WITNESSES, IF ANY:**

<b>WITNESS NO.</b>	<b>NAME OF WITNESS</b>	<b>DESCRIPTION/ ROLE OF THE WITNESS</b>
<b>CW1</b>		
<b>CW2</b>		

**LIST OF PROSECUTION/DEFENCE/COURT EXHIBITS**

**A. PROSECUTION:**

<b>EXHIBIT NUMBER</b>	<b>DESCRIPTION OF THE EXHIBIT  (FIR, COMPLAINT, PANCHNAMAS, MEDICAL CERTIFICATES, FSL REPORTS, SEIZURE MEMOS, SITE PLANS, DYING DECLARATIONS, ETC.)</b>	<b>PROVED BY/ ATTESTED BY</b>
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<b>EXHIBIT PW1/ P-1</b>		
<b>EXHIBIT PW2/ P-2</b>		

**B. DEFENCE**

<b>EXHIBIT NUMBER</b>	<b>DESCRIPTION OF THE EXHIBIT</b>	<b>PROVED BY/ ATTESTED BY</b>
<b>EXHIBIT DW1/ D-1</b>		
<b>EXHIBIT DW2/ D-2</b>		

**C. COURT EXHIBITS**

<b>EXHIBIT NUMBER</b>	<b>DESCRIPTION OF THE EXHIBIT</b>	<b>PROVED BY/ ATTESTED BY</b>
<b>EXHIBIT CW1/ C-1</b>		
<b>EXHIBIT CW2/ C-2</b>		

**LIST OF MATERIAL OBJECTS:**

<b>MATERIAL OBJECT NUMBER</b>	<b>DESCRIPTION OF THE OBJECT/EXHIBIT</b>	<b>PROVED BY / ATTESTED BY</b>
<b>MO1</b>		
<b>MO2</b>		

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